HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

Endt No. 6533 /Rules/2023

Bilaspur, dated .. 29/05/23

Copy of Chhattisgarh Gazette dated 29/04/2023 relates to amendment in the Chhattisgarh High Court,

Right to Information Rules, 2005 and the District Court, Right to Information Rules, 2005 be forwarded to :-

- Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 17. Steno to the Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
- 18. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- 20. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
- 21. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
- 22. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 23. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 27. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 28. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 29. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 34. Library, High Court of Chhattisgarh, Bilaspur for information.
- 35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- 36. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(B.P. Verma) 1/5 23
I/c Registrar General

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 185]

रायपुर, शनिवार, दिनांक 29 अप्रैल 2023 — वैशाख 9, शक 1945

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 29th April 2023

NOTIFICATION

No. 5248/Rules/2023. – The following amendments are incorporated in the Chhattisgarh High Court, Right to Information Rules, 2005 which shall come into force from the date of its publication in the Chhattisgarh Gazette.

AMENDMENTS

- 1. In Chapter-II, after point no. 3, the following row shall be inserted:-
 - 3(a) To get information under the Right to Information Act, 2005, application can also be submitted through online portal. For which e-Court Fees of Rs. 12/- as an application fee shall be paid through online.
 - (b) Applicant will receive the information through email on payment of additional charges online per page as mentioned in the Chhattisgarh High Court, Right to Information Rules, 2005.
- 2. In Chapter-II, after point no. 8, the following row shall be inserted:
 - 8(a) Public Information Officer shall certify the information by applying digital signature to the PDF file. Also wherever signature is mentioned, it will include digital signature.

3. In Rule-9 of Chapter-II, the word and figure "Chapter 10 of M.P. High Court Rules and Orders and in accordance with the Madhya Pradesh Civil Court Rules and Orders" shall be substituted with:-

"High Court of Chhattisgarh Rules, 2007 and in accordance with the Chhattisgarh Rules and Orders (Civil)."

4. In Rule-11 of Chapter-II, the word and figure "Chapter 11 of M.P. High Court Rules and Orders" shall be substituted with :-

"High Court of Chhattisgarh Rules, 2007."

- 5. In Chapter-III, after point no. 12, the following row shall be inserted:-
 - 12(a) To prefer an appeal in electronic format under Chhattisgarh High Court, Right to Information Rules, 2005 applicant should fill the form available in the RTI portal of Website of Chhattisgarh High Court with copy of order passed by public information officer, which shall be uploaded in website and the application fees prescribed in Rule 14 should be deposited online mode available in the portal.
- 6. In Chapter-III, after point no. 14, the following row shall be inserted:-
 - 14(a) The payment of fees (mentioned in S.No. 3 to 5) for applications received through online shall be accepted through online only.
- 7. Point no.2 of Chapter-IV, the word "M.P. High Court Rules and Orders" shall be substituted with:-

"High Court of Chhattisgarh Rules, 2007."

By order of Hon'ble the Chief Justice.

Sd/-

(Arvind Kumar Verma) Registrar General.

Bilaspur, the 29th April 2023

NOTIFICATION

No. 5249/Rules/2023. – The following amendments are incorporated in the District Court, Right to Information Rules, 2005 which shall come into force from the date of its publication in the Chhattisgarh Gazette.

AMENDMENTS

- 1. In Chapter-II, after point no. 3, the following row shall be inserted:
 - 3(a) To get information under the Right to Information Act, 2005, application can also be submitted through online portal. For which e-Court Fees of Rs. 12/- as an application fee shall be paid through online.
 - (b) Applicant will receive the information through email on payment of additional charges online per page as mentioned in the District Court Right to Information Rules, 2005.
- 2. In Chapter-II, after point no. 8, the following row shall be inserted:-
 - 8(a) Public Information Officer shall certify the information by applying digital signature to the PDF file. Also wherever signature is mentioned, it will include digital signature.
- 3. In Rule-9 of Chapter-II, the word and figure "Chapter 23 Civil Court Rules and Orders and Chapter 26 of Rules and Orders (Criminal)" shall be substituted with:
 - "Chapter 23 of C.G. Rules & Orders (Civil) and Chapter 26 of C.G. Rules & Orders (Criminal)"
- 4. In Rule-11 of Chapter-II, the word and figure "Chapter 17 of Civil Court Rules and Orders and Chapter 21 of Rules and Orders (Criminal)" shall be substituted with:-

"Chapter 17 of C.G. Rules & Orders (Civil) and Chapter 21 of C.G. Rules & Orders (Criminal)."

- 5. In Chapter-III, after point no. 12, the following row shall be inserted:-
 - 12(a) To prefer an appeal in electronic format under District Court, Right to Information Rules, 2005 applicant should fill the form available in the RTI portal of Website of concerned District Court with copy of order passed by public information officer, which shall be uploaded in website and the application fees prescribed in Rule-14 should be deposited online mode available in the portal.
- 6. In Chapter-III, after point no. 14, the following row shall be inserted:-
 - 14(a) The payment of fees (mentioned in S.No. 3 to 5) for applications received through online shall be accepted through online only.
- 7. Point no.2 of Chapter-IV, the word "M.P. High Court Rules and Orders" shall be substituted with:-

"C.G. Rules & Orders (Civil) and C.G. Rules & Orders (Criminal)"

By order of Hon'ble the Chief Justice.

Sd/-

(Arvind Kumar Verma) Registrar General.